GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:607 ANSWERED ON:26.11.2012 ROAD PROJECTS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Highway contractors who have been facing financial crunch, have line up for road projects to be built with 100 per cent Government funding and if so, the details thereof;

(b) whether the responsibility of clearances is with the Government;

(c) if so, the details thereof;

(d) whether the Union Government has identified such projects which will be constructed with 100 per cent Government funding;

(e) if so, the details thereof, State-wise;

(f) whether the profit of the contractors in executing road projects with 100 per cent Government funding has been fixed;

(g) if so, the details thereof; and

(h) whether the Government has involved any penalty clause in case the projects are not completed within the targeted time schedule and if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) Ministry has decided to take up the certain road development projects on Engineering Procurement and Construction (EPC) mode on 100% Government funding which are not viable on Built Operated Transfer (BOT) (Toll/Annuity) mode.

(b) & (c) The responsibility of the Government is to obtain Environmental Clearances and approval of General Arrangement Drawing (GAD) from Railway Authority.

(d) & (e) 32 numbers of stretches on various National Highways in different states have tentatively been identified to be taken on Engineering, Procurement and Construction (EPC) mode. State-wise details of such stretches identified is enclosed as annex.

(f) & (g) As per standard data Book of Ministry of Road Transport & Highways, Contractor's profit @ 10% is considered in all National Highway's projects while estimating the cost of the project.

(h) Yes, Madam. If the Contractor fails to achieve the project mile stone or completion of work in the specified period, the contractors are liable to pay the damages at 0.05% of the contract prices for the delay of each day subject to maximum of 10% of the contract price.